

OITEM NO.34

COURT NO.5 SECTION XVI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
17107/2016

(Arising out of impugned final judgment and order dated 19/05/2015  
in CWJC No. 16016/2013 19/05/2015 in LPA No. 745/2014 passed by the  
High Court Of Patna)

ARVIND KUMAR AND ORS.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS.

Respondent(s)

(with appln. (s) for permission to file SLP and office report)

WITH

S.L.P.(C)...CC No. 17117-17121/2016

(With appln.(s) for permission to file SLP and Office Report)

Date : 19/09/2016 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Amit Pawan,Adv.

Mr. Akashat Srivastava, Adv.

Mr. Suryodaya Prakash Tiwari, Adv.

Ms. Ganga Singh, Adv.

Mr. Anurag Singh, Adv.

Mr. Anil Kumar Mishra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List the matters on Wednesday, the 21 st

September,

2016.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

AR-CUM-PS

COURT MASTER